## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.729/2020 Un-numbered Company Appeal (AT) No. /2020 (F.No.30.01.2020/NCLAT/UR/213

## In the matter of:

Leena D. Bagwe		Appellant
Versus		
The Registrar of Companies, Mumbai		Respondent
Appearance:	Mr. Prakash K. Pandya, for F Company Secretaries.	P.K. Pandya & Co., Practicing

## 14.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 30.01.2020 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 31.01.2020 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 12.02.2020. It is stated in the Interlocutory Application (IA) that on 07.02.2020 the representative of the Appellant attempted to refile the Appeal but unfortunately the filing department asked to remove certain further defects in the appeal and file again. Hence, there is delay of five days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Apart from that, the Registry has pointed out that defect No.12 has also not been cured by the Appellant. Defect No.12 is *"Annexures at page numbers 65 to 90 are dim & illegible"*.

4. Heard Mr. Prakash K. Pandya, appeared on behalf of the Appellant and perused the averments made in the IA as well as Office report.

5. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

6. As regard defect No.12 is concerned, it is seen that an endorsement has been made on the defect sheet on behalf of the

Appellant stating that "In re. to defect no.12 I undertake to produce the exemption application for dim annexures before the Appellate Tribunal". Shri Prakash K. Pandya, who appeared on behalf of the Appellant also gave and undertaking today on the defect sheet stating that - "I undertake to produce the original agreement in re. defect No.12".

7. In view of the above list the case before the Hon'ble Bench under the heading 'for admission with defect'.

8. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar